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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1370/97

New Delhi this the 21st day of August, 1997.

Hon'ble Sh. S.P. Biswas, Member (A)

Shri C.V. Singh,  
115/VIII, R.K. Puram,  
New Delhi-66. .... Applicant

(through Sh. G.K. Aggarwal, advocate)

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1. Union of India through  
Secretary, Deptt. of Defence  
Research Development and Scientific  
Adviser to Defence, Minister and  
Director General Research & Development,  
South Block, DHQ PO New Delhi-11.
2. The Director,  
Defence Electronics Applications Lab,  
Raipur Road,  
Dehradun(UP) 248003.
3. Dr. APJ Abdul Kalam,  
Secretary, Deptt. of Defence R&D,  
SA to DM, DGR&D, Room-131,  
South Block, DHQ, PO  
New Delhi-11. .... Respondents

(through Sh. M.K. Gupta, advocate)

ORDER(ORAL)

Hon'ble Sh. S.P. Biswas, Member (A)

The learned counsel for the respondents submits that the applicant himself has given in writing that the salary of one month may be withheld and the learned counsel for the applicant agrees to it. In view of this position, we find no merit in the application and accordingly it is dismissed. No costs.

  
(S.P. Biswas)

Member (A)

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